

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Customs Miscellaneous Application No.76463 OF 2018 (Stay)
(On behalf of Appellant)

AND

Customs Appeal No.77666 of 2018

(Arising out of Order-in-Appeal No.KOL/CUS(PORT)/AA/751/2018 dated 12 April 2018 passed by Commissioner(Appeals) of Customs, Kolkata.)

Commissioner of Customs(Port), Kolkata

(Custom House, 15/1, Strand Road,
Kolkata-700001.)

...Appellant

VERSUS

M/s.Vision Aqua

(27A, Kalidas Patitundi Lane,
Kolkata-700026.)

.....Respondent

APPEARANCE

Shri S.K.Naskar, Authorized Representative for the Appellant (s)
NONE for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI C.J.MATHEW, MEMBER(TECHNICAL)**

MISCELLANEOUS ORDER NO. 77147/2019

FINAL ORDER NO. 76225/2019

DATE OF HEARING : 23 September 2019
DATE OF DECISION : 23 September 2019

P.K.CHOUDHARY :

On perusal of record, we find that the Miscellaneous Application (Stay) has been filed by Appellant Revenue in a routine and mechanical manner, therefore, the same is accordingly dismissed.

2. We also find that the amount involved in the present case is below the money limit of 10 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc./163/2010-JC dated 17 December 2015. Accordingly, the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

SD/
(C.J.MATHEW)
MEMBER (TECHNICAL)

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